

AS

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

Original Application No. 488 of 1991

Versus

Union of India & Others Respondents.

Hon'ble Mr. Justice U.C. Srivastava, VC

Hon'ble Mr. K. Obayya, Member (A)

(By Hon'ble Mr. Justice U.C. Srivastava, VC)

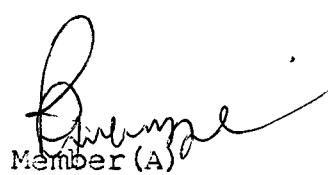
Preliminary objection has been raised on behalf of the respondents that the applicant was employed in the Canteen of the Headquarters, Central Command, which is a purely private and regimental welfare institution; and the employees of the Canteen of the Headquarters Central Command are not governed by the Rules/Regulations applicable to the Central Government employees in any matter concerning their employment and it has been further stated in their preliminary objections that his services in the Canteen was purely of a private nature, regulated as per the standing orders of the Canteen and the canteens are set up as a welfare measure and the employees of this canteen are not paid salary from the Government of India Funds and it has also been stated in the preliminary objections that the Central Administrative Tribunal has no jurisdiction, power and authority for the Headquarters Central Command Canteen under section 14 of the Administrative Tribunals Act, 1985, as the applicant was neither the member of any

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All India Service, nor of any Civil Services of the Union. Consequently, in view of the preliminary objection filed by the respondents, the application of the applicant is hereby rejected, as Central Administrative Tribunal has no jurisdiction.



Member (A)



Vice-Chairman

Lucknow Dated 15.9.1992

(RKA)